

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 57847 of 2013

[Arising out of Order-in-Appeal No. 102/CE/Apl/CHD-II/2013 dated 13.03.2013 passed by the Commissioner (Appeals), Central Excise, Chandigarh-II]

Surya Pharmaceuticals Ltd

Village Banur, Rajpura,
Punjab 140601

.....Appellant

VERSUS

**Commissioner of Central Excise & Service
Tax, Chandigarh-II**

Plot No. 19, Central Revenue Building,
Sector 17-C, Chandigarh 160017

.....Respondent

WITH

ST Appeal No. 57848 of 2013 (Surya Pharmaceuticals Ltd)

[Arising out of Order-in-Appeal No. 103/CE/Apl/CHD-II/2013 dated 13.03.2013 passed by the Commissioner (Appeals), Central Excise, Chandigarh-II]

Excise Appeal No. 58869 of 2013 (Surya Pharmaceuticals Ltd)

[Arising out of Order-in-Original No. 30/CE/CHD-II/2013/559 dated 23.04.2013 passed by the Commissioner of Central Excise, Chandigarh-II]

Excise Appeal No. 52894 of 2014 (Surya Pharmaceuticals Ltd)

[Arising out of Order-in-Original No. 11/CE/CHD-II/2014 dated 12.02.2014 passed by the Commissioner of Central Excise, Chandigarh-II]

ST Appeal No. 54972 of 2014 (Surya Pharmaceuticals Ltd)

[Arising out of Order-in-Appeal No. CHD-EXCUS-000-APP-177-14-15 dated 29.05.2014 passed by the Commissioner (Appeals), Central Excise, Chandigarh-I]

ST Appeal No. 54974 of 2014 (Surya Pharmaceuticals Ltd)

[Arising out of Order-in-Appeal No. JAL-EXCUS-000-APP-081-14-15 dated 20.06.2014 passed by the Commissioner (Appeals), Central Excise, Chandigarh-II]

Excise Appeal No. 51814 of 2015 (Surya Pharmaceuticals Ltd)

[Arising out of Order-in-Original No. CHD-CEX-001-COM-41-2014 dated 29.05.2014 passed by the Commissioner of Central Excise & Service Tax, Chandigarh-I]

APPEARANCE:

None for the Appellant

Shri Siddharth Jaiswal and Shri Shivam Syal, Authorized Representatives for
the Respondent

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60085-60091/2025

DATE OF HEARING: 16.01.2025
DATE OF DECISION: 16.01.2025

SOMESH ARORA :

These appeals have been coming up on Board repeatedly on 21.07.2023, 10.08.2023, 22.08.2023, 05.06.2024 and 09.08.2024, and were being adjourned in absence of any appearance for the appellant. Today also on matter being called, neither anybody appeared on behalf of the appellant nor there is any request for adjournment. It appears that the appellant is not interested to pursue the matter seriously, therefore, as per the inherent powers vested in this Tribunal as noted by Hon'ble Bombay High Court in the case of ***CHEMIPOL Vs. UNION OF INDIA - 2009 (244) ELT 497 (Bom.)***, the present appeals have become liable to be dismissed for non-prosecution; accordingly, all seven appeals are dismissed for non-prosecution; however, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of nonappearance on each occasion.

2. Appeals are dismissed.

(Dictated and pronounced in the open court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)